

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.12 of 2012 &
IA No. 20 of 2012**

Dated: 16th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Aditya Cement ...Appellant
Versus
Chattisgarh State Electricity
Regulatory Commission & Anr.Respondents**

Counsel for the Appellant(s) : Mr. Raunak Jain

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 20 of 2012 to the Respondents returnable on 03.02.2012. Dasti service is permitted.

We have heard the arguments of the learned counsel for the Appellant in I.A. No. 20 of 2012.

Post the matter on **03.02.2012.** In the meantime, no coercive action be taken till the next date of hearing.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/vs